

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this the 16th day of August, 1996.

CORAM : Hon'ble Dr. R. K. Saxena, Member-J

Original Application No. 461 of 1994

A. P. Sharma aged 36 years,
son of late Shri Din Dayal Sharma,
R/o. L/42-B, Station Road, Moradabad.

...applicant.

(THROUGH COUNSEL SRI DEVA SHARMA)

V E R S U S

1. Union of India through General Manager,
Northern Railway, Baroda House, New Delhi.
2. Senior Divisional Operating Manager, Northern
Railway, Moradabad.
3. Station Supdt., Northern Railway, Moradabad
Station, Moradabad.

....Respondents.

(BY ADVOCATE SHRI D. C. SAXENA)

O R D E R (Oral)

(By Hon'ble Dr. R. K. Saxena, Member-J)

This O.A. was filed by Sri A. P. Sharma seeking the relief that the impugned dated 29.12.93 whereby the exchange of Railway Quarter No. L-42B ^{Cancelled} was to be quashed and the possession of the applicant be not disturbed.

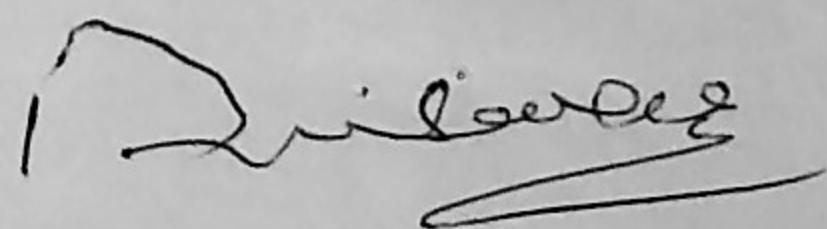
2. Briefly stated facts of the case are that the applicant was appointed as Guard Grade 'C' on 4.9.1980. He was posted at Moradabad in the year 1981 and he took

the Railway quarter L-42-B from one T. C. Sharma in exchange. This mutual exchange has no concurrence of the authorities concerned. Therefore, the mutual exchange of Quarter was found illegal and the authorisation of occupation by the applicant of the said quarter was denied. Hence this O.A.

3. The respondents contested the O.A. and justified the impugned order.

4. During the pendency of the O.A. Misc. Application No. 1410 of 1996 was moved on behalf of the applicant with a prayer that the O.A. be dismissed as withdrawn.

5. Shri K. N. Katiyar proxy counsel to Sri Deva Sharma and counsel for the applicant and Sri D. C. Saxena counsel for the respondents are present. Sri Katiyar reiterates the contents of the application and Sri D. C. Saxena has no objection. In view of these facts, the O.A. is dismissed as withdrawn. No order as to costs.



Member-J

(pandey)